

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL Nos. 1114-1116 OF 2015

BHAGWATI SHARMA, ADVOCATE, KUSHINAGAR ... Appellant(s)
VERSUS
S.P. SHARMA, CJM, KUSHINAGAR ... Respondent(s)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 05.08.2016 when the court was pleased to pass the following order:.

"Appeal is admitted.

The restriction as mentioned in paragraph No.29 of the impugned judgment shall continue until further orders.

Subject to the above, the interim order dated 07.9.2015 granting stay of operation only of the sentence of imprisonment shall continue to operate during the pendency of appeal."

It is submitted that the sole Respondent has been served with notice on 30.11.2015 as per tracking report but no one has entered appearance on his behalf.

It is further submitted that pursuant to Hon'ble Court's order dated 11.01.2016, Counsel for the Appellant has served a copy of the petition on Standing Counsel of State of U.P. - Mr. M.R.Shamshad, Advocate and he has filed Vakalatnama/Appearance on behalf of State of Uttar Pradesh.

It is further submitted that pursuant to Hon'ble Court's order dated 29.06.2016, Counsel for the Appellant has served a copy of the notice on Mr. Sunny Choudhary, Advocate-Standing Counsel for High Court of Uttar Pradesh but no one has entered appearance, so far.

It is lastly submitted that original records have been

received from the High Court but no additional documents have been filed, so far.

The Appeals above mentioned are listed before the Court of Id. Registrar with this office report.

DATED this the 23rd day of March, 2017.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Ravindra S. Garia, Advocate
Office No.2, S-556, 1st floor,
School Block-II, Shakarpur, Delhi.
2. Mr. M.R.Shamshad, Advocate
B-4 (LGF), Jangpura Extn., New Delhi.
3. Mr. Sunny Chaudhary, Advocate,
S-222, LGF, Greater Kailash,
New Delhi.

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ASSISTANT REGISTRAR